



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G.O. (Rt.) No. 1200/2020/LBR.

*Thiruvananthapuram, 9th November 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Oriental Extractions Pvt. Ltd., Dhanvanthari Bhavan, Alappuzha and the workers of the above referred establishment (1) Smt. Vineetha, R., Ambadiyil, Kalath Ward, Avalukkunnu P. O., Alappuzha, (2) Smt. Sheela, S., Karikkuzhi, Avalukkunnu P. O., South Aryad, Alappuzha, (3) Smt. Sindhu, V. R., Vadakkuzhi Veliyil, Thumpoli, Alappuzha, (4) Smt. Rajimol, Kalarikkal, Mannancheri P. O., Alappuzha, (5) Smt. K. P. Shaji, Kanjirathuparambu, Mannathu Ward, Alappuzha, (6) Sri Jijimon, S, Chandrabose, Kampiyil Veedu, Kommadi Ward, Thumpoli P. O., Alappuzha, (7) Sri Rajesh, S., Thekkekaralassery, Arattuvazhi, Alappuzha, (8) Smt. Sanilamol, R. B., Naluthaively, Punnapra P. O., Alappuzha-4 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

“Whether the non-employment of 8 (Eight) employees (Vineetha, R., Sheela, S., Sindhu, V. R., Rajimol, K. P. Shaji, Jijimon S. Chandrabose, Rajesh, S. and Sanilamol, R. B.) worked in the Oriental Extractions Pvt. Ltd., Dhanvanthari Bhavan, Alappuzha-688 011, subsequent to the lay off of Oriental Extractions Pvt. Ltd., Dhanvanthari Bhavan, Alappuzha-688 011, is justifiable? If not, what reliefs are the workers entitled to get?”

(2)

G.O. (Rt.) No. 1201/2020/LBR.

*Thiruvananthapuram, 9th November 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between the management of Asianet Satellite Communications Ltd., A Second Floor, Carnival Technopark, Kariavattom P. O., Thiruvananthapuram and the Liaison Officer of the above referred establishment Sri K. Jayachandran Nair, Prayag, PRA-98-B, Kailas Garden, Parottukonam, Nalanchira P. O., Thiruvananthapuram-15 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination from service of Sri K. Jayachandran Nair, Liaison Officer, Asianet Satellite Communications Ltd, Kariavattom P. O., Thiruvananthapuram by the management of Asianet Satellite Communications Ltd., Kariavattom P. O., Thiruvananthapuram is justifiable or not ? If not what reliefs are he entitled to get ?”

(3)

G.O. (Rt.) No. 1233/2020/LBR.

*Thiruvananthapuram, 16th November 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Ambalakkandi Yeri Nazar, Proprietor, Shani Hotel, Devarkovil P. O., Kayakkodi, Vadakara, Kozhikode and the workman of the above referred establishment Sri Hussain Illath s/o Pareeth Illath, Moonnamkai, Karingode Road, Kavilumpara P. O., Pin-673 513 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Hussain Illath, Porotta maker, by the proprietor of Shani Hotel, Devarkovil P. O., Kayakkodi, Vadakara, Kozhikode is justifiable? If not what relief he is entitled to?”

(4)

G.O. (Rt.) No. 1244/2020/LBR.

*Thiruvananthapuram, 17th November 2020.*

Whereas, the Government are of opinion that an industrial dispute exists between Shri A. A. Salam, Chairman & Managing Trustee, Quilon Medical Trust Travancore Medical College Hospital, Kollam Medicity, NH Bypass, Mylappoor, Thattamala P. O., Kollam and the Nursing Assistant of the above referred establishment represented by Sri Jayaprakash, General Secretary, Private Hospital Employees Association of Kerala (INTUC), Mundakkal, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination from Service of Smt. Sumathiamma, D., Nursing Assistant by the management of Travancore Medical College Hospital, Kollam is justifiable or not ? If not what relief the worker is entitled to get ?”

By order of the Governor,

SHIBU, R.,  
*Under Secretary.*